

Revised Scheme for Engagement of Law Assistants in the High Court of Judicature at Patna.

(1) Object

This Scheme is formulated with a view to encourage committed Law Graduates to join the legal profession and to give them exposure to various facets of legal practice and research in the High Court.

(2) Eligibility

[A] For selection through advertisement:

Law Graduate/Post Graduate from a University/College recognized by the Bar Council of India Shall be eligible to apply/serve as Law Assistant provided the applicant has passed LLB/LLM Examination within two years of the date of his submitting the application for being considered for such selection. Candidates having familiarity with computer will get preference in matters of selection. Their candidature must be recommended by a designated Senior Advocate of this Court or by the Head of the last Law School/College/University attended by him.

[B] For recommendation of name as per choice:

Law Graduate/Post Graduate from a University/College recognized by the Bar Council of India Shall be eligible to serve as Law Assistant provided the candidate has passed LLB/LLM Examination within two years of the date of recommendation of his name by a Hon'ble Judge.

(3) Selection:**[A] Through Advertisement:**

(i) Pursuant to advertisement/ notice for selection as Law Assistant, eligible candidates shall apply before the Registrar General of this Court alongwith educational certificates and if and when called shall appear for interview before the Selection Committee on the date fixed. The Selection Committee shall constitute two or more Hon'ble Judges of the High Court nominated by Hon'ble the Chief Justice and consider the merit of the applicant on the basis of interview.

(ii) After interview, select list prepared by the Selection Committee shall be placed for approval before Hon'ble Chief Justice and with his Lordship's approval, the engagement letter shall be issued by the Registrar General of this Court.

(iii) The Law Assistants selected shall be assigned to any Hon'ble Judge of the High Court under orders of Hon'ble the Chief Justice.

[B] As per choice of Hon'ble Judge:

(i) Hon'ble Judge can recommend the name of one candidate for engagement as Law Assistant as per choice subject to the condition that the candidate fulfills eligibility criteria for such engagement.

(4) Tenure of Engagement

The engagement shall be for a period of six months which could be extended by another six months on the recommendation of the Judge to whom the Law Assistant is assigned but in no case the engagement shall exceed total period of one year.

Provided that the tenure of engagement may be reduced and/or terminated before its expiry at the instance of Hon'ble the Chief Justice.

(5) Nature of Assignment of Work to the Law Assistants

The Law Assistant shall assist the Hon'ble Judge concerned in matters of assimilating facts of different cases and gathering research material in research of case law, statute law. The Law Assistant shall work under directions of the assigned Hon'ble Judge either in the Court or at the residence of the Hon'ble Judge or in the Court Library as is required by the assigned Hon'ble Judge.

(6) Honorarium of the Law Assistant

(i) Each Law Assistant will be paid a consolidated amount of Rs. 30,000/- per month as honorarium for his assignment or such higher amount as may be prescribed by the State Government from time to time in this regard.

(ii) The Law Assistant shall not be entitled to any other allowance and/or remuneration and will not be treated as a permanent or otherwise employee of the High Court or the State Government.

(7) Special Terms of Engagement

(i) Each Hon'ble Judge of this Court shall be provided maximum 02 (two) Law Assistants of whom at least the one Law Assistant shall necessarily be selected through interview by advertising the post and, if Hon'ble Judge desires, the other can be engaged as per choice of Hon'ble Judge.

(ii) Law Assistant, while continuing to work as such, shall not take up any individual, independent legal work even if he is enrolled with the Bar Council as an Advocate nor shall he work with or under any advocate for any remuneration or otherwise.

(iii) He shall maintain strict confidentiality in respect of work assigned to him by the Judge concerned even after his engagement has ended and without the permission of the judge assigned will not divulge any information gained in course of his engagement to any third party at any time.

(8) Dress code

For Males : Black full pant, white shirt (full sleeves) with black tie and black shoes. Black coat in winters.

For Females : White blouse with light colour saree.

(Or)

White Shalwar-kameez with black dupatta. Black coat in winters.
